

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-17/2004/6470/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Nirmali Talukdar,
District & Sessions Judge,
Kokrajhar.

Dated Guwahati, the 6th August, 2024.

Sub:- **Casual leave.**

Ref:- Letter No.DJK./I-5/2024/1519, dtd. 30.07.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **two days casual leave on 02.08.2024 and 03.08.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 01.08.2024 till the morning of 05.08.2024**, as prayed for. The Addl. District & Sessions Judge (FTC), Kokrajhar, and in his absence, the Civil Judge (Sr. Div.) & Asstt. Sessions Judge, Kokrajhar, and in his absence, the C.J.M, Kokrajhar, and in his absence, the next senior most Judicial Officer available at the station shall remain in charge of your Court and Office in your absence.

Yours faithfully,

sd/-
JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-17/2004/6471/A, dated , 06-08-2024
Copy to:

- ✓ 1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
